

institutions like NABARD, IDBI, IFC, etc. The new Corporation and until its formation, the National Dairy Development Board and Indian Dairy Corporation should perform a more wide ranging role beyond the confines of the Operation Flood Project. For example, it could provide financial assistance for dairy development projects/programmes even of a promotional nature, whether in Operation Flood or non-Operation Flood areas. Similarly, it could provide technical assistance for dairy development programmes even in areas not falling within the purview of Operation Flood.

The Corporation should continue to be a professionally managed organisation, with professionally qualified persons as Chairman and whole-time Directors.

The Board should also have (a) two Directors from among officials of the Central Government, one from the Ministry of Agriculture and one from the Ministry of Finance or the Planning Commission; and (b) two Directors from among officials of the State Governments and State Dairy Federations chosen for their specialised knowledge or expertise; the directorships under (b) could be rotated among the various States/State Federations.

Demolition of Unauthorised Constructions/Extensions in Delhi

921. SHRI SODE RAMAIAH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether demolition squad of Delhi Development Authority and Delhi Municipal Corporation have demolished unauthorised constructions/extensions in different zones of Delhi during the last three months *i.e.* May, June and July, 1985;

(b) if so, the details thereof;

(c) whether the respective authorities are aware that in old Delhi and East Delhi, shops have been extended creating problems for pedestrians;

(d) whether any survey has been made of such extensions in Laxmi Nagar and Shakarpur;

(e) if so, the details thereof; and

(f) the action being taken in the matter?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) Yes, Sir.

(b) Details of the demolitions carried out by the DDA and MCD are as follows :

	May 85	June 85	July 85	Remarks
DDA	295	492	393 (upto 12-7-85)	These figures do not include the demolitions carried out by the Slum and JJ Deptt., DDA in the East, West, North and Central Zones.
MCD	62	141	44 (upto 14-7-85)	In addition removal action against encroachment on footpaths and roads is also taken by the MCD from time to time.

(c) Some reports have been received.

(d) to (f). The DDA, under whose jurisdiction this area falls, has reported that detection of unauthorised additions/constructions is a continuous process and its field staff checks and reports it for action under

the provisions of Delhi Development Act, 1957. 21 demolitions in the months of May, 1985 and 180 demolitions till 12th July, 1985 have been carried out in the Development Area' of the DDA in the East Delhi. Further action, wherever due, is also being taken by the DDA.